

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

4

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7216/201

(Arising out of impugned final judgment and order dated 08/05/2014
in CRLA No. 1275/2005 passed by the High Court of Judicature at
Allahabad)

PRATIMA LAXMI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and stay)

Date : 03/08/2015

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Ameet Singh, Adv.
Mr. Praveen Swarup, Adv.
Ms. Sushma Verma, Adv.
Mr. Suresh, Adv.

For Respondent(s)

Mr. Shantanu Krishna, Adv.
Mr. Sandeep Singh, Adv.
Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by
learned counsel for the petitioner.

The matter is adjourned for ten weeks.

(Meenakshi Kohli)
COURT MASTER

Signature Not Verified

(Jaswinder Kaur)
COURT MASTER

Digitally signed by
Meenakshi Kohli
Date: 2015.08.04
12:31:00 IST
Reason: